NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 117/(MAH)/2013 CA. No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

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SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES: Ishwardas Rasiwasia @ Agarwal

V/s

M/s. Akshay Ispat Udyog Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

DY S. K. Samin PCS For R 2

R 2

R M. S. BERARDOURT ROW for Refront

ORDER

TCP 117/397-398/NCLT/MB/MAH/2013

On MA 199/2017 filed by the Petitioner side, for the Respondent side having agreed to provide Bank Statement in respect of all Bank accounts since 2013 and the details of the property, if any, disposed of since 2013, the Respondent side is directed to provide the same to the Petitioner.

For P1 being Director of the Company, he is at liberty to have inspection of the Bank operations and everything lying with the Company, if at all any of the bank operation details are not available, he is at liberty to come and seek relief from this Bench.

List this matter on 15.12.2017.

- Sd/-V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)